GOVERNMENT OF MEGHALAYA OFFICE OF THE DISTRICT MAGISTRATE: : EAST KHASI HILLS DISTRICT :::: SHILLONG:::::

PROHIBITORY ORDER UNDER SECTION 144 CrPC

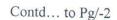
(No.C&S.3/2009/PT.II//68, Dated Shillong, the 3nd May, 2020)

Whereas, in view of the prevailing situation concerning COVID-19 in the state, country and globally;

Whereas, to put in place preventive measures and awareness, to identify and take more stringent steps to ensure social distancing so the pandemic of COVID – 19 is contained, reduced and eliminated in East Khasi Hills District and Meghalaya, by way of ensuring observance of strict protocols of the Advisories issued by Government of Meghalaya in the Health & Family Welfare Department;

Now, therefore, I Smti. M. War Nongbri, IAS, District Magistrate, East Khasi Hills District, Shillong in exercise of the powers conferred upon me under section 144 Cr. P.C. read together with Regulation 3 of the Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020 and Guideline No. 5 (i) of Order dated 1st May, 2020 of Government of India in the Ministry of Home Affairs do hereby prohibit as under in East Khasi Hills District with effect from 4th of May 2020 (Monday) upto 11th of May 2020 (Monday) only for timings falling between 6:00 AM to 7:00 PM each day:

- 1. Inter-District and Inter-State movement.
- Any assembly whatsoever and while enforcing this, every individual to mandatorily maintain social distancing of at least 6 feet, wearing of masks, respiratory etiquette and to strictly follow without fail, the various protocols and advisories of the Government in the Health and Welfare Department at all.
- 3. Operation of major markets (iew heh/ iew die lang) and shopping complexes in all commercial locations.
- Operation of all cinema halls, shopping malls/complexes, gymnasium, sports complexes, swimming pools, entertainment parks, theatres, bars and auditorium, assembly halls and similar recreational places.
- 5. Hotels and Hospitality services other than those used as quarantine facilities and housing of stranded persons and tourists.
- 6. Opening of restaurants, dairy stalls, tea and food stalls except home delivery.
- 7. Opening of Saloons, beauty parlours, spa and other similar rejuvenating centres.
- 8. Operation of <u>all shops dealing in non-essential items</u> including garments, apparels, drapes, footwear, gift items, bags, suit case, watches, perfumes, toys, sport gears and equipment, luxury items, TV sets, refrigerator, washing machines and other kitchen appliances, utensils, crockery, house-keeping appliances, grooming gadgets, furniture, carwash, tailoring, laundry & dry cleaners, vehicle accessories, et cetera.
- 9. Opening of Tent House shops.
- 10. Operation of Educational Institutions, training centers and coaching classes (tuitions) barring online/distance learning.
- 11. Opening of all religious/places of worship to the public including religious congregation.
- 12. All forms of gathering including social, political, sports, entertainment, academic, cultural and religious functions.
- 13. Moving in public and work places without a Mask.
- Movement of persons above 65 years of age, person with co-morbidities, pregnant women and children below the age of 10 years in public places beyond individual households except for meeting essential requirements and for health purposes.



- 15. Spitting in public places.
- 16. Consumption of liquor, paan, gutka, tobacco, etc in public places.
- 17. Incoming additional labour force to in-situ construction activities in Urban areas. Such activities are to continue with the existing workers on site while maintaining social distancing, wearing of masks, respiratory etiquette and other protocols and advisories of the Government in the Health and Family Welfare Department.
- 18. Operation of public and private transport in Shillong Urban Agglomeration barring public transportation arranged by Government of Meghalaya in the Transport Department vide Press Release No.Com/TRANS/WBPolicy/135/2018, Dated 2nd of May, 2020.
- 19. Operation of private transport in Civil Sub-Divisions of Sohra/Pynursla and in all the C&RD Blocks of East Khasi Hills.
- 20. Operation of public transport in Civil Sub-Divisions of Sohra/Pynursla and in all the C&RD Blocks of East Khasi Hills above the limit prescribed by Government in the Political Department vide Order No.POL.75/2020/PtI/22, Dated 1st May, 2020.
- ** Public vehicles and private vehicles with pass in Civil Sub-Divisions of Sohra/ Pynursla and C&RD Blocks and authorized public vehicles of Transport Department and private vehicles with pass in Shillong Urban Agglomeration will move with (i) two passengers and driver for four wheelers (ii) one pavillion rider with driver for two wheelers and (iii) Public bus to utilize only 50% of seating capacity.

Operation of permitted supply chains/wholesalers and retail outlets will be regulated as per scheduled timings and dates which will be released in advance from time to time by the Undersigned.

Vehicle Pass for timings falling between 6:00 AM to 7:00 PM with effect from 4th of May, 2020 (Monday) upto 11th of May, 2020 (Monday) can be obtained via online application @www.eastkhasihills.gov.in.

Whereas, designated Joint Secretaries/Heads of Department and District Heads of Office in East Khasi Hills will issue vehicle passes to their respective Officers and staff specifically for official purposes.

While, Sub Divisional Officer (C) Sohra/ Pynursla and Block Development Officers of East Khasi District will issue vehicle passes to their respective Officers and staff specifically for official purposes and to private agency(s) under their respective jurisdictions for performing specific permitted economic activities.

The designated Joint Secretaries/Heads of Department, District Heads of Office, Sub Divisional Officer (C) Sohra/ Pynursla and Block Development Officers will ensure that the passes are utilized strictly for the specified purpose and any deviation will render the Issuing Authority and the employee/staff/pass holder <u>liable to legal action</u>. Name, Address, contact details, timings and purpose of the pass to be clearly reflected.

However, Passes for all forms of Inter-District or Inter-State movement shall only be issued by the Undersigned.

In view of the urgency of the matter, this Order has been made ex parte.

Given under my hand and seal this the 3rd of May, 2020.



(M. War Magistri, IAS) District Magistrate, East Khasi Hills District, Shillong. Copy to:-

- 1. The Chief Secretary to the Govt. of Meghalaya, Shillong.
- 2. The Additional Chief Secretary to the Govt. of Meghalaya, Home (Police) Department, Shillong.
- 3. The Additional Chief Secretary to the Govt. of Meghalaya, Political Department, Shillong.
- 4. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department, Meghalaya, Shillong.
- 5. The Commissioner of Divisions for East/West/South West Khasi Hills/East/West Jaintia Hills & Ri Bhoi District, Meghalaya, Shillong.
- 6. Commissioner of Transport, Meghalaya, Shillong for information and necessary action.
- 7. The Director, Information & Public Relation, Meghalaya for favour of causing wide circulation, press release and giving wide publicity through Fixed Loud Speakers.
- 8. The Superintendent of Police, East Khasi Hills District, Shillong for information and to ensure strict enforcement of the Order above by all concerned.
- 9. The Sub-Divisional Officers (C), Pynursla/Sohra Civil Sub Division, Pynursla/Sohra for information and necessary action to ensure strict enforcement of the Order above by all concerned.
- 10. The Additional Deputy Commissioner & CEO, DDMA, East Khasi Hills District, Shillong for information and necessary action.
- 11. The Block Development Officers, East Khasi Hills District, for information and necessary action to ensure strict enforcement of the Order above by all concerned.
- 12. The District Medical & Health Officer, East Khasi Hills District, Shillong for information and necessary action.
- 13. The District Transport Officer, East Khasi Hills, Shillong for information and strict necessary action regarding regulation of public transportation in Civil Sub-Divisions of Sohra/ Pynursla and C&RD Blocks as per the limit prescribed by Government in the Political Department vide Order No.POL.75/2020/PtI/22, Dated 1st May, 2020 and arrangement of public transportation in Shillong Urban Agglomeration by Government of Meghalaya in the Transport Department vide Press Release No.Com/TRANS/WBPolicy/135/2018, Dated 2nd of May, 2020.
- 14. The Station Director, All India Radio, Shillong for announcement in the news bulletin in English & Khasi.
- 15. The permitted Services and Economic Activities are to strictly limit their personnel on ground to the barest minimum.

District Magistrate, East Khasi Hills District, Shillong.